

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

CP/CA No. (CAA) – 81 (PB)/2017

IN THE MATTER OF:

M/s. Telenor (India) communications Pvt. Ltd

.....PETITIONER

M/s Bharti Airtel Limited

.....RESPONDENT

SECTION:

Under Section 230-232

Order delivered on 06.07.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

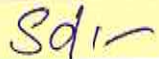
DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the Petitioner :- Mr. Kamal Kant Jha

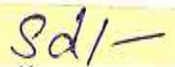
For the Respondent :- Mr. VP Singh, Advocate
Mr. Bharat Apte, Advocate
Mr. Ankit Tandon, Advocate
Mr. Rushil Oberoi, Advocate
Mr. Shantanu Tiwari, Advocate

ORDER

In view of Single Bench sitting in the afternoon session, The matter was not able to be taken up. Hence, at the joint request of the parties, the matter is posted for hearing on 10th July, 2017.



R. VARADHARAJAN
MEMBER (JUDICIAL)



(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Deepak (06.07.2017)